

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 287/GT/2020**

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-3 (1X210 MW).

**Petition No. 427/GT/2020**

Subject: Petition for determination of tariff for the 2019-24 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-3 (1X210 MW).

Petitioner: NTPC Limited

Respondents: Uttar Pradesh Power Corporation Limited and Others

Date of Hearing: **15.3.2022**

Coram: Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present: Shri Anand K. Ganesan, Advocate, NTPC  
Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Shri Jai Dhanani, Advocate, NTPC  
Shri Rahul Kinra, Advocate, BRPL & BYPL  
Shri Aditya Ajay, Advocate, BRPL & BYPL  
Shri Hemant Khera, Advocate, BRPL & BYPL  
Shri Abhishek Srivastava, BYPL  
Shri Sameer Singh, BYPL  
Shri R.B. Sharma, Advocate, BRPL  
Ms. Megha Bajpeyi, BRPL  
Shri Mansoor Ali Shoket, Advocate, TPDDL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Kunal Singh, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL

**Record of Proceedings**

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note of arguments.



3. The learned counsels appearing for the Respondents, BRPL, BYPL prayed for adjournment of the hearing with request to permit the Respondents to make their submissions on the next date of hearing, as the arguing counsel was in a part heard matter before the Hon'ble Supreme Court. The request was allowed by the Commission.

4. The Petitioner is directed to furnish the following additional information, on or before 11.4.2022 after serving copy to the Respondents:

**In Petition No. 287/GT/2020**

- (i) *Form-8 in softcopy (MS Excel) and computation of WAROI as claimed in the petition for verification;*
- (ii) *Stage-wise expenditure indicating the quantum of Ash generated/transported, Revenue from sale;*
- (iii) *Methodology for calculation of water charges;*
- (iv) *Details of tax refund and sharing allocations breakup with beneficiaries.*

**In Petition No. 427/GT/2020**

- (i) *Stage-wise expenditure indicating the quantum of Ash generated/transported, Revenue from sale of ash;*
- (ii) *Methodology for calculation of water charges.*

5. The Respondents shall file their replies by 18.4.2022, after serving copy to the Petitioner, who may file its rejoinder/response, if any, by 25.4.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted

6. Petition is part heard. The Respondents shall commence their submissions during the next date of hearing for which separate notice will be issued to the parties.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

